

Government of India  
Ministry of Finance  
(Department of Revenue and Insurance)

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New Delhi, the 25th August, 1970.

NOTIFICATION  
INCOME TAX

No.144(F.No.404/1/70-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri K.V.S. Namboodiri, who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri S.A. Kadri made in Notification No.1 dated 2nd January, 1969 (F.No.16/267/68-ITB) is hereby cancelled.

3. This notification shall come into force with immediate effect.

  
( R.D. Saxena )

Deputy Secretary to the Govt. of India.

The Manager,  
Govt. of India Press,  
New Delhi.

No.144(F.No.404/1/70-ITCC):

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2. All Directors of Inspection.
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Deputy Secretary